

DIVISION BENCH

ITEM NO.6

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.337/2024 IN CP (IB) No.142/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 12th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	UNION BANK OF INDIA V/S M/S LAKSHMI COTSYN LTD.
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shubham Agarwal, Adv.

: *For the Applicant/ Liquidator*

ORDER

IA NO.337/2024

- 1.** Ld. Counsel representing the Applicant/ Liquidator is present physically and states that the debt with respect to one of the creditors has been assigned to subsequent assignee. However, the deed of assignment has not been attached with the present application inadvertently. Therefore, he seeks a short accommodation to place on record the said deed of assignment.
- 2.** Let the matter be adjourned for further hearing on 24th July, 2024.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

12th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*